

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Original Application No. 1548 of 2002

Allahabad this the 26th day of July, 2004

Hon'ble Mr. Justice S.R. Singh, Vice Chairman

Vinod Singh, S/o Shri Sheetala Prasad, R/o Village
and Post Gariha-Gaon, Mohalla Azadpura, Nagar, Pargana
and Tehsil Jhansi, District Jhansi.

Applicant

By Advocate Shri J.N. Rai

Versus

1. Union of India through General Manager, Central Railway, Mumbai/Chhatrapati Shivaji Terminus.
2. Divisional Railway Manager, Central Railway, Jhansi.
3. Divisional Railway Manager(P), Central Railway, Jhansi.

Respondents

By Advocate Shri A.V. Srivastava

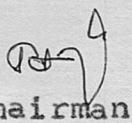
O R D E R (Oral)

It is not disputed that 20 acres of land belonging to applicant's father was acquired for construction of Electric Loco Shed, Jhansi by the Railways. The applicant staked his claim, vide representation dated 20.05.2002, for appointment in view of Railway Board's letter dated 01.01.1983, which provides for employment of a person of ~~displaced~~ ^{displaced} family, as a result of acquisition of land. The appointment was however, limited to the post filled in by direct recruitment and subjected, of course, to fulfilment of certain other conditions. The representation of the applicant has been disposed of with the observation

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that recruitment against direct recruitment quota had not been made since 1989 and the applicant's case for direct recruitment would be considered against the direct recruitment quota from open market if he fulfills other conditions applicable at that time, as and when the process of recruitment begins. A perusal of annexure S.R.A.-2 would indicate that by means of Notification Rozgar dated 28.06.2003, applications were invited for recruitment to group 'D' post. The last date for application was 28.07.2003 and the applicant, it is submitted by the counsel, has applied for appointment. In the circumstances, therefore, O.A. is disposed of to the respondents 2 with the direction/that applicant's claim for appointment against the group 'D' post pursuant to the advertisement no.01/2003 dated 28.06.2003, shall be considered by 2 taking into consideration the Railway Board letter dated 01.01.1983. No order as to costs.


Vice Chairman

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